

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 869 of 2020**

**IN THE MATTER OF:**

**Mahesh Hardware & Pipes Pvt. Ltd.**

**...Appellant**

**Versus**

**Jains & Alliance Palm Ventures Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Ms. Ishani Banerjee and Mr. Hitesh Kumar, Advocates.**

**For Respondent: Ms. G. Indira, Mr. K. V. Jagdishvaran and Mr. Y. V. Prakash, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**12.01.2021:** Ms. G. Indira, Advocate representing the Respondent seeks extension of time to file reply affidavit. Time is extended by two weeks, failing which their right to file reply will be closed without reference to the Bench. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Written submission filed by Appellant is taken on record. Respondent may also file its short written submission, not exceeding three pages, together with compilation of relevant case law alongwith its reply affidavit.

List the appeal 'for admission (after notice)' on **15<sup>th</sup> February, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*